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SLP(C)No. 512-527 OF 2001

ITEM No.33

Court No. 3

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.512-527/2001

(From the judgement and order dated 05/11/1999 in CM 6537/99  
etc. of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB & ORS.

Petitioner (s)

VERSUS

KIRAN DEVI & ORS.

Respondent (s)

(With appl. for bringing on record the LRs of the deceased  
respondent and c/delay in filing substitution appln. and substitution  
and setting aside abatement and with prayer for interim relief)

Date : 08/10/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS  
HON'BLE MR. JUSTICE S.N. VARIAVA

For Petitioner (s)

Mr. Rajeev Kumar Sharma,Adv.

For Respondent (s)

Mr. Dinesh Verma, Adv.  
Ms. Suresh Kumari, Adv.  
Mr. A.P. Mohanty,Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J  
.SP2

Three weeks time is granted for filing affidavit.  
List after three weeks.

.SP1

Hemalatha

(HK Bhatia)  
Court Master